SP Group to raise ₹15K cr against Tata Sons shares

Ares SSG, Farallon offer loans at 24% per annum after long-drawn talks

DEV CHATTERJEE
Mumbai, 20 March

After a long-drawn negotiation, global financial firms Ares SSG Capital Management and Farallon Capital Management have finalised plans to offer up to ₹15,000 crore in loans to Shapoorji Pallonji Group against Tata Sons Private (TSPL) shares. SP Group owns an 18.4 per cent stake in the holding company of the Tata group; the rest is owned by Tata Trusts, other Tata group entities, and small shareholders.

SP Group will use the money to repay Indian banks as the March-end deadline to loan repayment draws nearer. The billionaire brothers — Shapoor Mistry and Cyrus Mistry — own equal stakes in SP Group companies and saw a massive rise in their wealth after the sharp rise in the Tata group's listed companies. A banking source said the interest rate on these loans is pegged at 24 per cent per annum.

A spokesperson for SP Group did not comment on the fundraise.

The pledging of Tata Sons Private shares was a major bone of contention between SP Group and the Tata group. SP Group wanted to raise funds by pledging shares but the Tata group objected to it and moved the Supreme Court in September 2020 to block the pledge citing its articles of association. Tata Sons also became a private limited company so that any potential share transfer becomes a cumbersome process — without its approval.

In March last year, the Supreme Court had decided in favour of Tata Sons in the dispute related to Mistry's removal as chairman of Tata Sons by the board in October 2016 but did not stay the share pledge by SP Group, which was facing a financial crisis due to the Covid pandemic.

After the real estate industry faced a slowdown, SP Group's flagship, Shapoorji Pallonji and Company Private (SPCPL), had applied for a one-time restructuring (OTR) of its debt on March 31 last year. As part of the OTR implementation, SPCPL promised to sell assets to repay debt and improve its financial ratios. Since then, the group sold its 40 per cent stake in its renewable power firm, Sterling and Wilson Solar, to Reliance Industries and in Eureka Forbes, a consumer durable company. The group had a total debt of ₹25,000 crore when it applied for OTR.

As against outstanding standalone debt of ₹12,500 crore as on March 31, 2021, SPCPL targeted a debt reduction by ₹10,000 crore in the financial year ending this month. The group used the proceeds of ₹3,000 crore from Eureka Forces to repay its debt to banks. It also paid its outstanding debt to Sterling and Wilson Solar as part of the debt reduction plans. It also sold its real estate worth ₹1,000 crore to repay inter-corporate debentures.

The Mistrys also infused ₹3,450 crore into the company to repay OTR debt in the first half of the current financial year. With these asset sales, the group managed to meet the threshold ratios to comply with the Kamath Committee's ratios stipulated under the OTR framework for construction companies.

In August 2021, the RBI had allowed a further extension of the timeline for achievement of the ratios due to the second wave of the Covid-19 pandemic. This move provided a cushion to SPCPL, in case there was any delay in the asset monetisation process. With the March-end deadline to repay group loans, it raised funds from the foreign companies.

HEAVILY INDEBTED

- **₹25,000 cr** SP Group's consolidated debt before OTR
- **₹10,000 cr** Debt reduction target SPCPL had set for FY22
- **₹3,000 cr** Amount realised from sale of Eureka Forbes stake used to repay banks
- **₹1,000 cr** Amount raised from realty sales used to repay debentures
- **₹3,450 cr** Amount infused by Mistrys for OTR

Reliance Retail acquires 89% stake in Clovia for ₹950 crore

SHARLEEN D'SOUZA
Mumbai, 20 March

Reliance Retail Ventures (RRVL) has acquired 89 per cent equity stake in Purple Panda Fashions, which owns and operates the Clovia business, an industry leader in the bridge-to-premium intimate wear category, with an investment of ₹950 crore through a combination of secondary-stake purchase and primary investment.

The founding team and management will own the balance stake in the company, which include Pankaj Vermani, Neha Kant, and Suman Choudhary, who launched Clovia in 2013.

Speaking on the investment, Isha Ambani, director, RRVL, was quoted as saying in the release, "Reliance has always been at the forefront of enhancing choices and offering best-value proposition to consumers. We are pleased to add style, quality, and design-led intimate wear brand Clovia to our portfolio. We look forward to working with the strong management team at Clovia to take the business to greater heights."

With this acquisition, RRVL will further strengthen its portfolio in the innerwear segment, having already acquired Zivame and Amante brands.

RRVL's innerwear portfolio will get a fillip as the company had earlier bought Zivame & Amante

BDA Partners acted as exclusive financial advisor to Clovia, while Shardul Amarchand Mangaldas acted as legal counsel, and Deloitte Haskins & Sells LLP provided due diligence services for the transaction, RRVL said in the release.

Pankaj Vermani, founder and chief executive officer of Clovia, said, "Clovia is excited to become a part of the Reliance Retail family. Through this partnership, we will benefit from Reliance's scale and retail expertise, extending the presence of the brand and bringing together a stronger value proposition through world-class quality, design, and fashion in the intimate wear category. We look forward to making Clovia the most loved brand in this category." RRVL is also expanding its presence in the luxury and retail landscape. Last year, it entered into strategic partnerships with investments in Manish Malhotra's brand and also has an equity investment in fashion designer Raghavendra Rathore's company and Abraham & Thakore. It also recently entered into a joint venture with fashion designers Rahul Mishra and Anamika Khanna.

Govt planning to merge BBNL, BSNL this month

PRESS TRUST OF INDIA
New Delhi, 20 March

The government is planning to merge Bharat Broadband Nigam Limited (BBNL) with the loss-making state-run telecom operator Bharat Sanchar Nigam Limited (BSNL) this month, a senior official has said.

BSNL chairman and managing director PK Purwar at a recent event organised by the All India Graduate Engineers and Telecom officers Association (AIGETOA) said that the government is giving the telecom firm an opportunity for a turnaround.

"The government has taken a policy decision that BBNL is going to be merged into BSNL. This means all work of BBNL at the pan-India level is going to come to BSNL," Purwar said at the All India Conference of AIGETOA on March 13.

Referring to his meeting with the union telecom minister, Purwar said he had an hour-long meeting to this effect. BSNL already has a network of over 0.68 million kilometer of optical fibre cable (OFC) network. With the proposed merger, BSNL will get 0.567 million kilometer of optical fibre which has been laid across 0.185 million village panchayats in the country using Universal Service Obligation Fund (USOF).

Special purpose vehicle (SPV) BBNL was formed in February 2012, to lay out optical fibre network across 0.25 million village panchayats across the country using USOF and provide its access to all telecom operators on a non-discriminatory basis.

Telecom operators are required to pay an 8 per cent licence fee on their revenue from sale of telecom services which includes a 5 per cent levy for USOF.

The state governments do not levy right of way (RoW) charge on laying of OFC by the BBNL, which helps it in saving a significant amount compared to the fees that telecom operators are required to pay.

We're confident of defending our turf with quality 4G services, says BSNL

Bharat Sanchar Nigam expects over ₹17,000 crore in revenue from services in FY22, lower than the previous fiscal year, mainly due to the removal of call connect charges that used to bring in additional inflows, according to its Chairman and Managing Director PK Purwar. He said the firm was confident of retaining its customer base and defending its turf with quality 4G.

पंजाब और सिंध बैंक
Punjab & Sind Bank
(A Govt. of India Undertaking)
H.O. Planning & Development Department, 21, Rajendra Place, New Delhi-110008
Where service is a way of life

PUBLIC NOTICE

Bank has revised Service Charges and new Service charges shall be effective from **May 1, 2022**. For details please contact nearest branch of the bank or visit website **https://punjabandsindbank.co.in**

Date: 21.03.2022
Place: New Delhi General Manager

Wockhardt, Serum tie up to make vaccines in UK

SOHINI DAS
Mumbai, 20 March

Mumbai-based Wockhardt and Serum Institute of India (SII) have entered into a partnership to make 150 million doses of SII vaccines in Wockhardt's UK plant.

"This is a profit-sharing arrangement whereby we are setting up a new facility at Wrexham in North Wales. The investment on the facility is a joint venture between the two partners. It will be able to make 150 million doses of any SII vaccine for which they deliver the drug substance to us," Habil Khorakiwala, chairman, Wockhardt, told Business Standard. This will be a fill-and-finish facility for vaccines. According to sources, it will take at least one and a half to two years before the new facility is ready.

Serum Lifesciences UK, a subsidiary of SII, and a Wockhardt subsidiary have entered into a profit-sharing arrangement for this new facility.

Natasha Poonawalla, chairperson, Serum Life Sciences, added, "We are delighted to have formed a strategic partnership between Wockhardt and Serum Life Sciences. The collaboration will be instrumental in building long-term capacity in the UK. With this, we seek to further bolster supply resilience and support the global rollout of vaccines."

SII has supplied the AstraZeneca-Oxford vaccine to the UK already, and having a fill-and-finish facility in the UK would help the firm to have closer access to the UK and EU markets.

Serum Life Sciences looks after SII's global expansion plans. Wockhardt has been looking at vaccine manufacturing partnerships.

Spandana Sphoorty looks to steady ship

ABHIJIT LELE
Mumbai, 20 March

After over four months of uncertainty, troubled microfinance institution (MFI) Spandana Sphoorty Financial (SSFL) is looking for stability and growth with full-time chief executive officer (CEO) and chief financial officer (CFO) coming on board over the weekend.

The MFI, backed by private equity fund Kedaara Capital, experienced a jolt in November 2021 after Padmaja Reddy, founder and managing director (MD), quit abruptly.

Also, many exits from the information technology team adversely affected operations. Shalabh Saxena has joined as MD and CEO and Ashish Damani as president and CFO of the MFI, SSFL informed BSE. However, these appointments were not without hick-ups.

In November 2021, IndusInd Bank had raised objections, citing alleged violation of terms of contract with the company by it was working with, namely its wholly-owned subsidiary Bharat Financial Inclusion (BFIL).

The MFI had roped in Nitin Prakash Agrawal as interim CEO and Amit Mittal as interim CFO to run the show till the full-time CEO and CFO came on board. In the aftermath of events in November, the Hyderabad-based MFI put disbursements on hold to put the house in order.

More on business-standard.com

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of **IIFL Home Finance Limited** (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon.
"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step will be taken by **"IIFL HFL"** for sale or transfer of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s), BRANCH: Chennai	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Gajendra Kumar S, Mrs. Prathiba G **(Prospect No 860439)**	All that piece and parcel of: Plot No.19, admeasuring 2000 sq.ft., comprised in Old S.No.228/3 & 229/3, (DTCP/M-87-33/L.0.21) Patta No.286 as per patta New. S.No.228/3A8 & 229/14, Sri Ram Nagar, Thennerpakkam, Kanchipuram, Chennai, Pincode: 603002, Tamil Nadu, India.	**Rs.29,74,657/-** (Rupees Twenty Nine Lakh Seventy Four Thousand Six Hundred Fifty Seven Only)	**08-Nov-2021**	**16-Mar-2022**

For, further details please contact to Authorised Officer at **Branch Office:** No.1, Office No.3E, 3rd Floor, Kencas Tower, Above Croma Showroom, North Usman Road, Ramakrishna, St, T Nagar, Chennai, Tamil Nadu-600017 / or **Corporate Office:** Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.
Place: Chennai, Date: 21.03.2022 **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to **IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015,(Haryana) and Branch Office at:- 58, 1st Floor, 80 Feet Road, Anna Nagar, Madurai - 625020** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had **taken the possession** of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on **"AS IS WHERE IS BASIS & AS IS WHAT IS BASIS"** for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: **www.bankeauctions.com**

Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price	Date of Inspection of property
1. **Balasubramanian** 2. **B. Indra** (**Prospect No. 718108 & 745368**)	**09-Aug-2019** **Rs. 15,62,627/-** (Rupees Fifteen Lakh Sixty Two Thousand Six Hundred Twenty Seven Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All part and parcel of the property bearing Madurai District, Thiruparankundram Village, Ward no. 9, East Street, Middle Lane, Natham S.No. 212/11 Plot no. 5, House Bearing Old Door no. 1790 New Door No. 42, Ward No. 96, East street Middle Lane, Door no. 42/1, Madurai District Thiruparankudram Village -624401 (Area: 836.75 sq.ft.)	**27-Jan-2022** **Total Outstanding As On Date 17 - Mar - 2022 Rs.17,59,553/-** (Rupees Seventeen Lakh Fifty Nine Thousand Five Hundred Fifty Three Only)	**Rs.9,35,300/-** (Rupees Nine Lakh Thirty Five Thousand Three Hundred Only) **Earnest Money Deposit (EMD): Rs.93,530/-** (Rupees Ninety Three Thousand Five Hundred Thirty Only)	**06-Apr-2022** 1100 hrs -1400 hrs **EMD Last Date** 08-Apr-2022 till 5 pm. **Date/ Time of E-Auction** 11-Apr-2022 1100 hrs-1300 hrs.

Mode Of Payment:- All payment shall be made by demand draft in favour of **"IIFL Home Finance Limited" payable at Gurugram or through** RTGS/NEFT The accounts details are as follows: **a) Name of the account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank Ltd., c) Account No:-53105066294, d) IFSC Code:-SCBL0036025** or through Payment Link: **https://liquickpay.iiffinance.com**

Terms and Condition:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www.bankeauctions.com**, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website **https://bankeauctions.com** and **https://www.iifl.com/home-loans/properties-for-auction** for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider **E mail ID:- support@bankeauctions.com, Support Helpline Numbers: @ 7291981124/25/26.** and any property related query **Mr. Frazer R @ 9380014400, Email ID:-frazer.r@iifl.com**
7. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise **IIFL-HFL** shall not be responsible for any loss of property under the circumstances.
8. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
9. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
10. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place: Madurai, Date: 17-Mar-2022 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Sub Broker / Authorised Person is no longer affiliated as Sub Broker / Authorised Person of Kotak Securities Limited.

Sub Broker/ Authorised Person Name	Trade Name	Exchange Registration Numbers of Sub Broker / Authorised Person	Address of Sub Broker/ Authorised Person
Reshma Bhavin Doshi	Reshma Bhavin Doshi	NSE - AP0291112901	No 5 Rainbow Vikas Apartment Varadarajulu Street Egmore Chennai 600008

Please note that above mention Sub Broker (SB)/Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention SB/AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned SB/AP.

kotak Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A.K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42956820. SEBI Registration No: INZ000200137 (Member of BSE, NSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000596. NSDL/CDSL: IN-DP-NSDL-23-97

PUBLIC NOTICE

Form No. INC-26
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another.

Before the Central Government
Southern Region, (Regional Director)
5th Floor, Shastri Bhawan, 26 Haddows Road, Chennai-600006, Tamil Nadu

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules,2014
AND
In the matter of Godamwale Trading & Logistics Private Limited having its Registered Office at 39/2 Banadurai North Street, Kumbakonam, Thanjavur TN - 612011,
- Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 01st Day of February, 2022 to enable the Company to change its Registered Office from **"State of Chennai" to "State of Maharashtra"**.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address 5th Floor, Shastri Bhawan 26, Haddows Road, Chennai - 600034, Tamilnadu within fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

Godamwale Trading and Logistics Private Limited
39/2 Banadurai North Street, Kumbakonam, Thanjavur TN - 612001.

For and on the behalf of
GODAMWALE TRADING AND LOGISTICS PRIVATE LIMITED
Sd/-
VIVEK KAMLESH TIWARI
(Director)
DIN-08971894

Date : 21/3/2022
Place: Thanjavur

FORM A - PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S. RAI ISPAT PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor	**M/S. RAI ISPAT PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Debtor	04.05.1987
3.	Authority under which Corporate Debtor is Incorporated/Registered	Companies Act 1956 / Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U65993TN1987PTC014305
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Old No.13, New No.6, Park Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai - 600028
6.	Insolvency Commencement date in respect of Corporate Debtor	Order Pronounced Date : **16.03.2022** Order Received Date : **18.03.2022**
7.	Estimated Date of Closure of Insolvency Resolution Process	180 DAYS from the date of commencement of resolution process i.e. 14.09.2022(copy of the order made available to the IRP on 18.03.2022)
8.	Name and the Registration Number of the Insolvency Professional acting as Interim Resolution Professional	**Asir Raja Selvan** **IBBI/IPA-002/IP- N00498/2017-2018/11554**
9.	Address and Email of the Interim Resolution Professional as Registered with the Board	376, 30th Street, 6th Sector, K.K.Nagar, Chennai - 600078. asir.cs@gmail.com
10.	Address and Email to be used for correspondence with the Interim Resolution Professional	New No.13 / Old No.39, Anna Main Road, MGR Nagar, K.K.Nagar, Chennai - 600078 raispatcirp@gmail.com
11.	Last date for Submission of Claims	**01.04.2022**
12.	Classes of Creditors, if any, under Clause (b) of subsection (6A) of Section 21, ascertained by the Interim Resolution Professional	Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms; and (b) Details of Authorized Representatives are available at:	**Weblink: http://ibbi.gov.in/downloadform.html** **Not applicable**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rai Ispat Private Limited** on 16.03.2022.

The creditors of **Rai Ispat Private Limited,** are hereby called upon to submit their claims with proof on or before **01.04.2022** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Name and Signature of Interim Resolution Professional : **Asir Raja Selvan**
Date and Place : **21.03.2022 @ Chennai** **IBBI/IPA-002/IP- N00498/2017-2018/11554**

SBFC SMALL BUSINESS FINCREDIT

SBFC FINANCE PRIVATE LIMITED
Registered Office: Unit No.-103, 1st Floor, C&B Square, Sangam Complex, CTS No.95A, 127, Andheri Kurla Road, Village Chakala, Andheri (E), Mumbai–400059 | Telephone: +912267875300 | Fax: +91 2267875334 | www.SBFC.com | Corporate Identity Number: U67190MH2008PTC178270

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by **SBFC Finance Private Limited on 26.03.2022 at 10:30 am. at SBFC Finance Private Limited, Madipakkam Branch Address: Plot No.1 & 2, 1st Floor, Medavakkam Main Road, Madipakkam Koot Road, Madipakkam, Chennai-600091.**

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Branch - Aminjikarai: AP00314380,AP00330329,AP00353634.

KANCHEEPURAM BRANCH Auction will be conducted on 26.03.2022 at 10:30 am at SBFC Finance Private Limited, Address: 131/53, KBJ Geetha Towers, 1st Floor, Kamarajar Street, Kancheepuram-631501.

Branch - Kancheepuram: AP00314710,AP00322980,AP00323811,AP00324605,AP00347332.

For more details, please contact SBFC Finance Private Limited Contact Number(s): 1800-102-8012 (SBFC Finance Private Limited reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.)

சென்னை கிண்டி கிங் இன்ஸ்டிடியூட் வளாகத்தில்

1000 படுக்கை சிறப்பு மருத்துவமனைக்கு முக.ஸ்டாலின் அடிக்கல் நாட்டினார்

ரூ.230 கோடி செலவில் கட்டப்படுகிறது

சென்னை, மார்ச். 21– தமிழக அரசு வெளியிட்டுள்ள செய்தி குறிப்பில் கூறி இருப்பதாவது:–

முதல்–அமைச்சர் (மு.க.ஸ்டாலின் இன்று (21–ந்தேதி) சென்னை, கிண்டி, கிங் நோய் தடுப்பு மற்றும் ஆராய்ச்சி நிலைய வளாகத்தில் 230 கோடி ரூபாய் மதிப்பீட்டில் கட்டப்பட்டுள்ள 1000 படுக்கைகளுடன் கூடிய பன்னோக்கு உயர்சிறப்பு மருத்துவ மனைக்கு அடிக்கல் நாட்டினார்.

சுருணாதிதியின் 97–வது பிறந்த நாளை முன்னிட்டு 3.5.2021 அன்று வெளியிட்ட அறி விப்பில், "சென்னை பெருநகரத்தில் உள்ள கிங் நோய் தடுப்பு மற்றும் ஆராய்ச்சி நிலைய வளா கத்தில் ரூ.250 கோடி மதிப்பீட்டில் 500 படுக்கை வசதிகளுடன் கூடிய பன்னோக்கு உயர் சிறப்பு மருத்துவமனை ஒன்று அமைக்கப்படும்" என்று முதல்–அமைச்சர் முக.ஸ்டாலின் அறிவித்தார்.

அதன் தொடர்ச்சியாக, மருத்துவம் மற்றும் மக்கள் நல்வாழ்வுத்துறை சார்பில் பன்னோக்கு உயர் சிறப்பு மருத்துவமனை கட்டுவதற்காக சென்னை, கிண்டி, கிங் நோய் தடுப்பு மற்றும் ஆராய்ச்சி நிலைய வளாகத்தில் சுமார் 4.89 ஏக்கர் நிலம் தேர்வு செய்யப் பட்டது.

இந்த மருத்துவமனைக்கு கட்டிடம் கட்ட ரூ.230 கோடி நிதி ஒதுக்கீடு செய்யப் பட்டுள்ளது. இம்மருத்துவ மனைக் கட்டிடம் தரைதளம் மற்றும் 6 மேல் தளங்களுடன் சுமார் 51,429 சதுரமீட்டர் பரப்பளவில் கட்டப்பட உள்ளது.

1000 படுக்கை வசதிகளுடன் அமைக்கப்படவுள்ள இந்த உயர்சிறப்பு மருத்துவ மனையில், இதய வியல் துறை, மூளை நரம்பியல் துறை, கதிர்வீச்சு மற்றும் குறுக்கீட்டு கதிர்வீசு துறை, குடல் மற்றும் இரைப்பை மருத்துவத் துறை, நோய் எதிர்ப்பு குருதியியல் துறை, புற்றுநோய் மருத்துவத் துறை, சிறுநீரக மருத்துவத் துறை ஆகிய மருத்துவ உயர் சிறப்பு பிரிவுகளும்,

இருதயம் மற்றும் நெஞ்சுக்குடன் அமைக்கப்படவுள்ள இந்த உயர்சிறப்பு மருத்துவ மனையில், இதய வியல் துறை, மூளை நரம்பியல் அறுவை சிகிச்சைத் துறை, ரத்தநாள அறுவை சிகிச்சைத் துறை, குடல் மற்றும் இரைப்பை அறுவை சிகிச்சைத் துறை, புற்றுநோய் அறுவை சிகிச்சைத்துறை, சிறுநீரக அறுவை சிகிச்சைத் துறை ஆகிய அறுவை சிகிச்சை உயர் சிறப்பு பிரிவுகளையும் கொண்டு அமைக்கப்பட உள்ளது.

இந்த நிகழ்ச்சியில் அமைச்சர்கள் எ.வ. வேலு, மா.சுப்ரமணியன், எம்.எல்.ஏக்கள் கே.கணபதி, ஏ.எம்.வி. பிரபாகர ராஜா, சென்னை மாநகராட்சி மேயர் ஆர்.பிரியா, துணை மேயர் மகேஷ் குமார், பொதுப்பணித் துறை கூடுதல் தலைமைச் செயலாளர் தயாளந்த் கட்டாரியா, மருத்துவம் மற்றும் மக்கள் நல்வாழ்வுத் துறை முதன்மைச் செயலாளர் டாக்டர் ராதாகிருஷ்ணன் மற்றும் அரசு உயர் அலுவலர்கள், மருத்துவர்கள் கலந்து கொண்டனர்.

மனிதநேய மக்கள் கட்சியின் 14–ம் ஆண்டு தொடக்க விழா மத்திய சென்னை மாவட்டம் துறைமுகம் பகுதி மாஸ்கான் சாவடி கிளை சார்பாக நடந்தது. மண்ணடியில் உள்ள தலைமை அலுவலகத்தில் கட்சி தலைவர் எம்.எச். ஜவாஹிறுல்லா எம்.எல்.ஏ. கொடியை ஏற்றி வைத்து ஏழைகளுக்கு நலத்திட்ட உதவிகளை வழங்கினார். நிகழ்ச்சியில் தலைமை பிரதிநிதி வெள்கைம் ஐபருல்லா, மாவட்ட தலைவர் அபுஹல்லாம், செயலாளர் ராஜூல், பகுதி நிர்வாகிகள் வருகை முகமது, மண்ணடி ஹாஜி, அப்பாஸ் உள்பட பலர் கலந்து கொண்டனர்.

மியான்மர் கடற்பகுதி நோக்கி நகர்கிறது

அதிதீவிர புயலாக மாறிய 'அசானி' தயார் நிலையில் தேசிய பேரிடர் மீட்பு படையினர்

சென்னை, மார்ச்.21– வங்க கடலின் தென் கிழக்கு பகுதியில் உருவான காற்றழுத்த தாழ்வு பகுதி ஆழ்ந்த காற்று முத்த தாழ்வு பகுதியாக மாறியது.

அந்தமான் கடலில் கொந்தளிப்பு

இது நேற்று காற்றழுத்த தாழ்வு மண்டலமாகவும், பின்னர் புயலாகவும் உருவெடுத்தது. இந்த புயலுக்கு அசானி என்று பெயரிடப்பட்டது.

அசானி புயல் அடுத்த 12 மணி நேரத்தில் ஆழ்ந்த காற்றழுத்த தாழ்வு மண்டலமாக வலுப்பெற வாய்ப்பு உள்ளதாக வானிலை ஆய்வு மையம் எச்சரித்துள்ளது. இதுபற்றி இந்திய வானிலை ஆய்வு மையம் இன்று வெளியிட்ட செய்தி குறிப்பில், வடக்கு அந்தமான் கடற்பகுதியில் இன்று ஆழ்ந்த காற்றழுத்த தாழ்வு மண்டலமாக வலுவடைந்த புயல், அங்கிருந்து மணிக்கு 12 கிலோ மீட்டர் வேகத்தில் வடக்கு, வடகிழக்கு திசை நோக்கி நகர்கிறது.

இதன்காரணமாக அந்த மான் தீவுகளில் யோர்ட், பிரௌனுக்கு கிழக்கு, தென் கிழக்கு பகுதியில் சுமார் 110 கிலோ மீட்டர் தொலைவில் இது அதிதீவிரபுயலாக மாற வாய்ப்பு உள்ளது என்றும் எச்சரித்துள்ளது.

மியான்மர் நோக்கி நகருகிறது

அந்தமான் கடலில் அதி தீவிர புயலாக உருவெடுக்கும் அசானி, அடுத்த 48 மணி நேரத்தில் அந்த மான் தீவுகளை ஒட்டி வடக்கு நோக்கி மியான்மர் கடற்கரை நோக்கி நகரும் என்றும் வானிலை மையம் கூறியுள்ளது. இதன் காரணமாக அந்தமான் தீவுகளில் கடல் கொந்தளிப்பும், கனமழையும் பெய்யும் எனவும் எச்சரித்துள்ளது.

அரக்கோணம் கமாண்டோக்கள்

அந்தமான் மற்றும் நிகோபார் தீவுகளில் அசானி புயலால் ஏற்படும் பாதிப்புகளில் இருந்து பொதுமக்கள் பாதுகாக்க அரசு முன்னெச்சரிக்கை நடவடிக்கைகளை எடுக்க மத்திய அரசு உத்தரவிட்டுள்ளது.

இதையடுத்து அரக்கோணம் கடற்படை தளத்தில் இருந்து 130 வீரர் களை கொண்ட தேசிய பேரிடர் மீட்பு குழுவினர் அந்த மான் சென்றனர். துணை காமாண்டர் வைத்திய லிங்கம் தலைமையில் சென்ற குழுவினர், தங்களுடன் அதிநவீன கருவிகளையும் எடுத்து சென்றுள்ளனர். மேற்று அவர்கள் அங்கு பொதுமக்களுக்கு இது தொடர்பான விழிப்புணர்வையும் ஏற்படுத்தினர்.

தமிழகத்தில் எச்சரிக்கை

இதற்கிடையே தமிழகத்தில் இருந்து அந்தமான், நிகோபார் பகுதிகளுக்கு மீன்பிடிக்க சென்ற மீனவர்கள் மற்றும் கேரளாவில் இருந்து கடலுக்கு சென்றவர்களும் உடனடியாக கரை திரும்பவேண்டும் என்று கடற்படையினர் எச்சரிக்கை விடுத்துள்ளனர்.

அசானி புயல் அதிதீவிரமாக மாறியதை தொடர்ந்து தமிழக கடலோர பகுதிகளில் ஆழக்காற்றும், கனமழையும் பெய்ய வாய்ப்பு உள்ளது எனவும் வானிலை ஆய்வு மையம் எச்சரித்து உள்ளது. இதையடுத்து தூத்துக்குடி துறைமுகத்தில் ஒன்றாம் எண் புயல் கூண்டு ஏற்றப்பட்டு உள்ளது.

கிருஷ்ணகிரியில் மழை

அசானி புயல் சின்னம் காரணமாக கிருஷ்ணகிரி மாவட்டம் வேப்பனம்பள்ளி மற்றும் அதன் சுற்றுவட்டார பகுதிகளில் நேற்று கனமழை பெய்தது.

இதுபோல கேரளாவின் பெரும்பாலான மாவட்டங்களிலும் பலத்த மழை பெய்தது. அடுத்த 3 நாட்களுக்கு இந்த மழை நீடிக்கும் எனவும் வானிலை மையம் தெரிவித்துள்ளது.

வங்க கடலில் மீன்பிடிக்க சென்ற மீனவர்களை கடலோர காவல் படையினர் ஒலிபெருக்கி மூலம் கரை திரும்ப எச்சரித்துகாட்டி.

காவிரி ஆற்றில் கர்நாடகா மேகதாது அணை

பாராளுமன்றத்தில் திருமாவளவன் ஒத்திவைப்பு தீர்மானம்

சென்னை, மார்ச். 21– விடுதலைச் சிறுத்தைகள் கட்சியின் தலைவர் தொல். திருமாவளவன் நாடாளுமன்றத்தில் ஒத்திவைப்பு தீர்மானம் குறித்து அறிக்கை தாக்கல் செய்தார். அதில் கூறி இருப்பதாவது:–

"தமிழக அரசின் ஒப்புதல் இல்லாமல் காவிரி ஆற்றின் குறுக்கே அணை கட்டக்கூடாது என காவிரி தீர்ப்பாயமும், உச்சநீதிமன்றமும் ஆணை பிறப்பித்திருக்கிற நிலையில், கர்நாடக அரசு அந்த ஆணையை மீறும் வகையில் காவிரியின் குறுக்கே அணை கட்டுவதற்கு தனது நிதி நிலை அறிக்கையில் நிதி ஒதுக்கியுள்ளது.

ஒன்றிய அரசும் இதனை ஊக்கப்படுத்துகிறது. இது வெளிப்படையாக தமிழக மக்களுக்கு இழைக்கப்படுகிற துரோகம். பாராளுமன்றத்தில் மற்ற அலுவல்களை ஒதுக்கி வைத்துவிட்டு இதனை உடனடியாக விவாதிக்க வேண்டும் என்று கூறி உள்ளார்.

சேப்பாக்கம் பகுதி தி.மு.க. செயலாளரும், கவுன்சிலருமான எஸ்.மதன்மோகன் ஏற்பாட்டில் நடந்த பொதுக்கூட்டத்தில் தயாநிதி மாறன் எம்.பி. ஏழைகளுக்கு நலத்திட்ட உதவிகளை வழங்கினார். இதில் மேற்கு மாவட்ட பொறுப்பாளர் சிற்றரசு, நாஞ்சில் சம்பத், வட்ட செயலாளர்கள் கே.கோபி, தமிம்அன்சாரி உள்பட பலர் கலந்து கொண்டனர்.

எத்தியோப்பியாவில் முதலீடு

இந்திய ஆப்பிரிக்க வர்த்தக கவுன்சில், கோமேலா அமைப்புகள், இந்தியா– எத்தியோப்பியா வர்த்தக கருத்தாங்கிற்கு ஏற்பாடு செய்தன. இதில் தமிழக தொழில் துறையினர் பங்கேற்றனர். இந்திய பொருளாதாரா வர்த்தக சங்க தலைவர் ஆஸிப் இக்பால், இந்தியா வுக்கான எத்தியோப்பிய தூதர் டஃபிட் முலுகெட்டாவை வரவேற்றார். எத்தியோப்பியா வணிகத்துறை அமைச்சர் பெயிசோ கெபெடே டெக்லே, இந்திய வெளியுறவு அமைச்சக செயலர் வெங்கடாசலம் முருகன், கோமேலா இயக்குநர் பிராமிலா ஜெயசிங்க பங்கேற்றனர். எத்தியோப்பியாவில் முதலீடுக்கு தொழில் துறையினர் ஆர்வமாக உள்ளனர்.

Edited, published and Printed by C.Senthil Kumar on behalf of Malar Publications Private Limited from No.86, Periyar E.V.R. High Road, Chennai-600007 and Printed at M.N.S. Printers Pvt Ltd., 76/1, Noombal Village, Velappanchavadi, Poonamallee High Road, Chennai-600 077.

மத்திய அரசின் எண்ணை நிறுவனங்களில்

மொத்தமாக டீசல் வாங்குவதை தமிழக அரசு நிறுத்தியது

பஸ் கட்டண உயர்வைத் தடுக்க சில்லரை விலையில் வாங்குகிறார்கள்

சென்னை, மார்ச். 21– உக்ரைன் மீது ரஷியா போர் நடத்தி வருவதால் சர்வதேச அளவில் கச்சா எண்ணை விலை கடுமையாக உயர்ந்துள்ளது. இதனால் பெட்ரோல்– டீசல் விலைகளை உயர்த்த வேண்டிய நிர்பந்தத்திற்கு எண்ணை நிறுவனங்கள் தள்ளப் பட்டுள்ளன.

விலை உயர்வு இல்லை

ஆனால் இந்தியாவில் கடந்த 136 நாட்களாக பெட்ரோல்– டீசல் விலைகள் உயர்த்தப்படவில்லை. 5 மாநில தேர்தல்களுக்கு பிறகு பெட்ரோல்– டீசல் விலை உயரும் என்று கூறப்பட்டது. ஆனால் மத்திய அரசு பெட்ரோல்– டீசல் விலையை உயர்த்தக்கூடாது என்பதில் உறுதியாக உள்ளது.

அதே சமயத்தில் கச்சா எண்ணை விலை உயர்வால் இந்திய எண்ணை நிறுவனங்களுக்கு ஏற்பட்டுள்ள இழப்பை சரிகட்ட வேண்டிய நிலை ஏற்பட்டுள்ளது. இதையடுத்து அதிக அளவில் மொத்தமாக டீசலை கொள்முதல் செய்யும் தனி நபர்களுக்கும், நிறுவனங்களுக்கும் டீசல் விலை விட்டுக்கு ரூ.25 அதிகரிப்பதாக அறிவிக்கப் பட்டுள்ளது.

சில்லரை விற்பனை

சில்லரை விற்பனை நிலையங்களில் விலையில் எந்தவித மாற்றமும் செய்யப் படவில்லை. எனவே மொத்தமாக டீசலை கொள்முதல் செய்யும் தனி நபர்களுக்கும், நிறுவனங்களுக்கும் டீசல் விலை விட்டுக்கு ரூ.25 அதிகரிப்பதாக அறிவிக்கப் பட்டுள்ளது.

சில்லரை விற்பனை நிலையங்களில் விலையில் எந்தவித மாற்றமும் செய்யப் படவில்லை. எனவே மொத்தமாக டீசலை கொள்முதல் செய்யும் தனி நபர்களுக்கும், நிறுவனங்களுக்கும் டீசல் விலை விட்டுக்கு ரூ.25 அதிகரிப்பதாக அறிவிக்கப் பட்டுள்ளது. அதை உறுதிபடுத்தும் வகையில் மொத்தமாக டீசலை கொள்முதல் செய்பவர்கள் இன்று முதல் தங்களது கொள்முதலை நிறுத்தத் தொடங்கி உள்ளனர்.

பஸ் கட்டணம் உயர்வு

தமிழகத்தில் போக்குவரத்துக் கழகங்களுக்கு மத்திய எண்ணை நிறுவனங்களிடம் இருந்துதான் மொத்தமாக டீசல் கொள்முதல் செய்யப் படுகிறது. தமிழகம் முழுவதும் போக்குவரத்துக் கழகங்களில் தினமும் சுமார் 22 ஆயிரம் பேருந்துகள் இயக்கப்படுகின்றன.

இந்த பேருந்துகளுக்கு தினமும் 16 லட்சம் லிட்டர் டீசல் மொத்தமாக கொள்முதல் செய்யப்படுகிறது. வழக்கம் போல எண்ணை நிறுவனங்களிடம் டீசல் கொள்முதல் செய்தால் போக்குவரத்துக் கழகங்கள் கூடுதல் விலை கொடுக்க வேண் டியது இருக்கும்.

கடும் இழப்பு

அந்த வகையில் போக்குவரத்துக் கழகங்களுக்கு தினமும் ரூ.7.5 கோடி இழப்பு ஏற்படும். ஆண்டு ஒன்றுக்கு 1,277 கோடி ரூபாய் போக்குவரத்துக் கழகங்கள் இழக்க நேரிடும். ஏற்கனவே போக்குவரத்துக் கழகங்கள் கடுமையான நஷ்டத்தில் இயங்கிக் கொண்டு இருக்கின்றன.

தற்போது மொத்தமாக டீசல் கொள்முதல் செய்தால் கூடுதல் விலை கொடுக்கும் பட்சத்தில் இழப்பு அதிகரிக்கும். அந்த இழப்பை சரிகட்ட வேண்டுமானால் பஸ் கட்டணத்தை உயர்த்த வேண்டிய நிர்பந்தம் உருவாகும். எனவே பஸ் கட்டண உயர்வை தவிர்க்க மொத்தமாக டீசல் கொள்முதல் செய்வதை நிறுத்த தமிழக போக்குவரத்துக் கழகங்கள் முடிவு செய் துள்ளன.

நிறுத்தம்

அதன்படி. மொத்தமாக மத்திய எண்ணை நிறுவனங்களிடம் இருந்து டீசல் கொள்முதல் செய்வதை நிறுத்தி இருப்பதாக போக்குவரத்துக் கழக அதிகாரிகள் தெரிவித்தனர். அதற்கு பதில் சில்லரை விற்பனை முலமாவது டீசல் பெற்று கூடுதல் இழப்பை தவிர்க்கும் என்று அறிவிக்கப்பட்டுள்ளது.

செய்யப்பட்டுள்ளது. இதன் மூலம் பஸ் கட்டண உயர்வை தடுக்க முடியும் என்று போக்குவரத்துக் கழக மூத்த அதிகாரிகள் தெரிவித்தனர்.

கடந்த 2013–ம் ஆண்டில் இதேபோன்று மொத்த டீசல் கொள்முதல் விலை உயர்த்தப்பட்ட போது முதல்–அமைச்சராக இருந்த ஜெயலலிதா கடும் எதிர்ப்பு தெரிவித்தார். போக்குவரத்துக் கழக பஸ்களுக்கு சில்லரை விற்பனை நிலை யங்களில் டீசலை பெற ஏற்பாடு செய்யப்பட்டது.

அந்த சமயத்தில் பயணிகளுடன் பஸ்கள் பெட்ரோல் விற்பனை நிலையங்களில் காத்து நின்று டீசல் நிரப்பி சென்றதை காண முடிந்தது. ஆனால் தற்போது சில்லரை விற்பனையாளர்கள் அதுக மொத்த போக்குவரத்துக்கழக பணிமனைகளுக்கே அளிக்க உள்ளனர். எனவே அரசு மேற்குகண்ட சில்லரை விற்பனை மூலம் டீசலை பெறுவது கூடுதல் இழப்பை தவிர்க்கும் என்று அறிவிக்கப்பட்டுள்ளது.

படிவம் ஏ - பொது அறிவிப்பு

(நியமங்களின் 9(1)வது விதியைப் பார்க்கவும்) (சுற்றுச்சூழல் தாக்கத்தை மதிப்பீடு செய்தல் தொடர்பானது) விரிவாக்கம் 2006, விதி 6 - உ.(i)

மெர்சர் ராய் இல்பாட் பிரைவேட் லிமிடெட்டுக்கு கடன் வழங்கியவர்களின் கவனத்திற்கு

	தொடர்புடைய விவரங்கள்	
1.	காப்பீட்டு உத்தரவு பெயர்	மெர்சர் ராய் இல்பாட் பிரைவேட் லிமிடெட்
2.	காப்பீட்டு உத்தரவு நுழைந்த தேதி	24.05.1967
3.	எந்த அதிகாரத்தின் கீழ் காப்பீட்டு உத்தரவு நுழைவாகியுள்ளது	கம்பெனிகள் சட்டம் 1956/கம்பெனிகள் பதிவாளர், சென்னை
4.	காப்பீட்டு அடையாள எண்/ காப்பீட்டு உத்தரவின் வரம்பிற்குட்பட்ட அடையாள எண்	U65993TN1967PTC014305
5.	காப்பீட்டு உத்தரவின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக (வேறு வேறானால் இருப்பின்) முகவரி	பாலுச்சா எண்.12, பூதிய எண் 6, பாக்ஸ் அவென்யூ, கோயம்பேடு,சென்னை, கிண்டியைக் எல்லை சற்று தூரமைவில், சென்னை - 600029
6.	முதலாவது காப்பீட்டு உத்தரவின் இயல்பு நிலை நுழைவுப்பட்ட தேதி	உத்தரவு அறிவிப்பு தேதி : 18.08.2022 உத்தரவு பெறப்பட்ட தேதி : 18.08.2022
7.	நிலவர நிலை நுழைவுப்பட்ட ஒரே உத்தரவு தேதி	நிலவர நுழைவுப்பட்ட தேதியில் தேதியில் இருந்து 180 நாட் கள், அதாவது 14.04.2023 (18 மார்ச், 2023 அன்று இடைக்கால நிலவர நிபுணரால் உத்தரவு நகல் கிடைக்கப்பெற்றது)
8.	இடைக்கால நிலவர நிபுணராக செயல்படும் நிலவர நிபுணரின் பெயர் மற்றும் பதிவு எண்.	ஆர்.ராஜகோபால் IBBI/RP-00249-2017-2018/11554
9.	குழுவில் பதிவு செய்துள்ளது இடைக்கால நிலவர நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	375, 7வது தெரு, வடுவ பிள்ளை, 2வே தெரு, சென்னை – 600078. rajcs2@gmail.com
10.	தொடர்புக்கான இடைக்கால நிலவர நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	புதிய எண்.11,பழைய எண்.35, அண்ணா பிரதான சாலை, வெஸ்ட்லி நகர், 2வே தெரு, சென்னை – 600078 krishnan@rjcl.net
11.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	31.04.2022
12.	பிரிவு 21, உப பிரிவு (5a), உப-பிரிவு (3)க்கு கீழ் கடன் வழங்கியவர்கள் வகை, வேறு விதிகளில் இருப்பின் இடைக்கால நிலவர நிபுணரால் உறுதி செய்யப்பட்டது	பொருத்தமற்று
13.	வகைவாரி கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்டவிதியில் பாக அடைமானம் காட்டப்பட்ட நிலவர நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் ஒன்று பொர்வை)	பொருத்தமற்று
14.	(a) தொடர்புடைய பதுங்கல் மற்றும் (b) அங்கீகரிக்கப்பட்ட பெறிநிதிகள் விவரங்கள் கிடைக்கும்	இணைய இணையப் : http://bbi.gov.in/committeeform.html பொருத்தமற்று

மெர்சர் ராய் இல்பாட் பிரைவேட் லிமிடெட்டுக்கு வழிமை வாய்ப்பீட்டு திவால் நிலைமை நுழைவுமுறை 05.04.2022 முதல் துவங்க தேவிய இறுவை சட்டத்தியைப், உத்தரவிடுவதாக எனது இந்த அறிவிப்பு மூலம் தெரிவிக்கப்படுகிறது.

மேலாக ராய் இல்பாட் பிரைவேட் லிமிடெட்டுக்கு கடன் வழங்கியவர்கள் வகை எண்.மற்று எதிரே கொடுக்கப்பட்டுள்ள இடைக்கால நிபுணரின் முகவரிக்கு தங்கள் உரிமை கோரிக்கைகளை ஆதாரத்துடன் 01.04.2022 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக் கொள்ளப்படுகிறார்கள்.

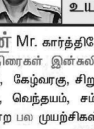
நிதி கடன் வழங்கியவர்கள் நிலையை ஆதாரங்களின் மூலம் மட்டுமே தங்களின் உரிமை கோரிக்கைகள் சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரிக்கைகள் நேரடியாகவோ, தபால் மூலமாகவோ அல்லது நிலவரமு மூலமாகவோ சமர்ப்பிக்கலாம்.

உரிமை கண்டறிதல் வழிமுறை பயன்படுத்தியோ தங்களது நிதி கடன் வழங்கியவர் உரிமை எண்.மற்று பெயர்,கடன் தொகை மற்றும் நிபுணரால் மூலமாக அனுப்பப்பட்ட நிலவர நுழைவு இயல் நிபுணரால் மூலமாக அனுப்பப்பட்ட பெறிநிதிகளை வெளியிடுதல் மற்றும் தங்களது அங்கீகரிக்கப்பட்ட பதுங்கல் சீரான வணக்கம் (ஒரு/பிட்ட வகை) அங்கீகரிக்கப்பட்ட பெறிநிதியை வெளியிடுதல். தவறான எவனுக்கோ சமர்ப்பித்தால் ஆபத்தாக விழிக்கப்படும்.

ஒப்பம்/-
இடைக்கால நிபுணரின் பெயர் மற்றும் சுயவிலாசம்: ஆர்.ராஜ கோபால்
தேதி மற்றும் இடம் : 21.03.2022 மற்றும் சென்னை
IBBI/RP-00249-2017-2018/11554

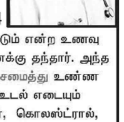
சுகர்

நோய்க்கான மாத்திரை மற்றும் இன்சுலின் ஊசி , வீட்டு உணவு மூலம் நிரந்தரமாக நிறுத்த புதிய வழி



Mr. கார்த்திகேயன்
superintendent of police (SP)
உயர் போலீஸ் அதிகாரி

பள்ளியாடி
DR . சீபன் MBBS , DCH
அவர்களின் , சாதனை



9443487004

நான் Mr. கார்த்திகேயன், சுகர் நோய்க்காக, பல மாத்திரைகள் இன்சுலின் நடடயிற்சி, சப்பாத்தி, ஓட்ஸ், கேழ்வரகு, சிறுதானியங்கள், முளைகட்டின பயிறு, வெந்தயம், சம்பா அரிசி, கிரீன் டீ ... போன்ற பல முயற்சிகள் செய்தும் இரத்த சர்க்கரை அளவு குறையவே இல்லை இதனால் இருதய மாரடைப்பு வந்து (இருதய அறுவை சிகிச்சை) செய்துள்ளேன் . இப்போது உலகப் புகழ் பெற்ற, சென்னை மருத்துவ கல்லூரியில், பட்ட மேற்படிப்பு படித்த பள்ளியாடி DR. சீபன், அவர்களின் சரியான சரிவிகித வீட்டு உணவுமுறை, சிகிட்சை, மூலம் ... சுகர் மாத்திரைகள் மற்றும் இன்சுலின் ஊசியை நிரந்தரமாக நிறுத்தியுள்ளேன் . எனக்கு தேவையான மருத்துவ, பரிசோதனைகள் செய்த பிறகு நான் காலை முதல் இரவு வரை என்னென்ன வீட்டு உணவுகள் உண்ணவேண்டும் என்ற உணவு சீட்டு மட்டும் தான் DR.சீபன், எனக்கு தந்தார். அந்த உணவு சீட்டின்படி, நாம் வீட்டில் சமைத்து உண்ண வேண்டும் . என்னுடைய அதிக உடல் எடையும் குறைந்தது . நான் சுகர், பிரஸர், கொலஸ்ட்ரால், இருதயத்துக்கு எடுத்த எல்லா மாத்திரைகளையும் நிறுத்தி விட்டேன் . மலச்சிக்கல், கால் பாத எரிச்சல், கால் பாதம் மரத்து போவது, தோள் பட்டை வலி, மூட்டு வலி, தசை பிடித்தல், ஜீரண பிரச்சினை, உடம்பு வலி, அதிக பசி, அடிக்கடி தண்ணீர் தாகம், அடிக்கடி சிறுநீர் செல்லுதல் ... போன்ற பிரச்சனை 100 சதவிகிதம் குணமடைந்தது . முக்கியமாக நிம்மதியாக தூங்கமுடிகிறது. மலச்சிக்கல் பிரச்சினை சரியானது மிக்க மகிழ்ச்சி . தூண் பார்வையிலும் கூட, நல்ல முன்னேற்றம் வந்துள்ளது .